

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).12609/2016
(Arising out of impugned final judgment and order dated 10-03-2016
in WC No.59990/2010 passed by the High Court of Judicature at
Allahabad)

DEVI CHARAN AGARWAL

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

RESPONDENT(S)

Date : 23-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr.Seshatalpa Sai Bandaru, AOR
Mr.Pankaj Kumar Singh, Adv.
Ms.Bimla Sharma, Adv.

For Respondent(s)

Mr.Ajay Kumar Mishra, Sr.Adv.
Mr.Anuvrat Sharma, AOR

Mr.B.P.Singh Dhakray, Adv.
Mr.Shakti Singh Dhakray, Adv.
Mr.Kumar Dushyant Singh, Adv.
Mr.Rohit Kumar, Adv.

Mr.Kumar Dushyant Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list the matter on 17th September, 2019.

(Ashok Raj Singh)
Court Master

(Nisha Tripathi)
Court Master